

**SUPREME COURT OF INDIA**  
**ADMN. MATERIALS (P & S)**

F.No.121/SE/17/SCI(AM)  
Dated the 27 March, 2017

Last date for submission of Tender  
is 17.04.2017 upto 03:00 p.m.

**NOTICE INVITING TENDER**  
**FOR SUPPLY OF SERVICE ENVELOPES 8A (16"x12")**

Sealed tenders are invited, on the Proforma attached herewith for the supply of well-pasted and well-finished good quality **brown colour SERVICE ENVELOPES** of the following size, prepared from **80 GSM Craft Paper of 'Star' brand with printing 'SUPREME COURT OF INDIA, NEW DELHI-110201'** on left bottom corner of each envelope, for use in the Registry -

Description	Approx. quantity required
Service Envelope 8-A (16"x12") Pasted with jaconet cloth having warp and weft (Taana & Baana) of 36x36 in per square inch.	1,10,000 Nos.

The said quantity may vary at the time of placing the order. Any inquiry regarding aforesaid matter can be made by contacting Branch Officer, Admn. Materials (Purchase & Stores), Telephone Nos. 23388745, 23111403, 23112257 or can personally visit Registry's Reception Counter No. 37 near PRO Office for any clarification before quoting the rates on any working day between 10.30 A.M. to 4.00. P.M. except Saturday/ Sunday / Holiday.

**A. TENDER**

1. Three separate envelopes should be used for submitting (i) Earnest Money (ii) Sample of the Service Envelope and (iii) Tender Document, superscribing (I) **Earnest money for the tender of Service Envelope** (ii) **Sample of Service Envelope** and (iii) **Tender document for Service Envelope** on the cover of each envelope respectively.
2. The tender may be sent by post sufficiently early so as to reach the Registry within time, or may be delivered to the undersigned. If tender is sent through Messenger, an authority letter from the tenderer with proof of identity may also be given to the Messenger so that he could show the same along with his own identity proof to the Reception Officer at Reception Counter No. 37 for issuance of Entry Pass.

3. The tenderers are expected to examine all the instructions, Proforma's terms & conditions and specifications in the tender documents. Failing to furnish all information required by the tender document in any respect will be at the tenderer's risk and may result in the rejection of the tender.
4. The tender must be received not later than the date & time specified for submitting the same. In case, the date of submitting the tender will be declared as holiday by the Govt. of India then next working day of the Registry will be treated as due date of Tender.

#### **B. TERMS AND CONDITIONS OF TENDER**

5. The tenderers are required to quote their lowest rates and DGS&D rates, if available, on the Proforma enclosed herewith alongwith sample of brown color service envelope of the above mentioned specification mentioning delivery period, discount on bulk purchase, if any and percentage of VAT/TAX.
6. The tenderers are required to send their tender alongwith a **Demand Draft of Rs.12000/- (Rupees Twelve thousand only)** drawn in favour of "The Registrar (Admn.), Supreme Court of India" payable at New Delhi as **EARNEST MONEY** which will be refunded to the unsuccessful tenderers on their written request after awarding of the contract to the successful tenderer. **Name of the firm, telephone no. and name of the item** may be written on the reverse side of the Demand Draft. In case supplier/dealer is registered with DGS&D/ NSIC, photocopy of such certificate is to be required.
7. The rates should be valid for a minimum period of 90 days from the date of opening of Tenders.
8. Hypothetical or conditional tenders will not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered, otherwise appropriate action as may be deemed fit by the Registry will be taken against that Tenderer, including forfeiture of Earnest Money.
9. The Registry will deal with the tenderer directly and no middle-men/ agents/commission agents etc. should be asked by the tenderer to represent their cause and they will not be entertained by the Registry. The tender form is not transferable and agency shall not be permitted to transfer their rights and obligations to any other person/ organization or otherwise.
10. The Earnest Money / Security deposit shall stand forfeited in case of breach of any of the conditions mentioned herein and if the supply is found unsatisfactory.
11. Over-writing/over-typing or erasing of the figures which render the Tender doubtful or ambiguous are not allowed and shall render the tender invalid.

12. The Registry, in its discretion, reserves the right to reject or accept any or all the tenders, wholly or partly, without assigning any reason therefor.
13. All the pages of quotations including the documents submitted therein must be duly signed and stamped failing which the offer shall be liable for rejection.
14. The Registry is not bound to accept the rates submitted by the lowest tenderer.

#### **C. TERMS AND CONDITIONS FOR SUCCESSFUL TENDERER**

15. The successful tenderer shall have to give performance security deposit @ 10% of total amount of the Purchase Order after adjusting the amount of Rs.12,000/- (Rupees Twelve thousand only) already deposited with the tender as Earnest Money, within one week from the receipt of the Purchase Order. The security deposit will be refunded after 60 days from the payment of final bill on their written request and after satisfactory supply of the material.
16. The material supplied will be inspected by an Inspection Committee comprising of Senior Officers of the Registry and in case the supply is not found strictly in conformity with the approved sample/ specifications (including proper Gumming/Pasting) on defective envelopes, in addition to the cost of corrected envelopes, 50 (Fifty) paise for each defective envelope will be deducted from the bill and such envelopes will not be returned, and/or the entire supply will have to be replaced with the quality exactly commensurate with the approved sample at the cost of the tenderer. The decision of the Inspection Committee in this regard shall be final.
17. The supply of the material as per the required specifications/samples shall be required to be made **within 30 days** in the Registry (F.O.R. Destination) on receipt of the Purchase Order; otherwise the security Deposit may be forfeited alongwith any other action as may be deemed appropriate by the Registry. Non availability of raw material shall not be accepted as a ground for delay in supply and shall equally be penalised.
18. The payment will be made only after the full supply is received and accepted as per approved sample/specifications. No part payment or advance payment will be made.

#### **D. PENALTIES**

19. If delivery is not made in time and the Registry is required to make purchase from outside at higher rates, the loss sustained will be deducted from the E.M.D/Performance Security of the Tenderer.

20. Irrespective of the fact as to whether or not the Registry makes purchases from outside, the Registry may impose penalty upto 1% per week of total cost of delayed articles, if the delay is due to willful laches or negligence on the part of tenderer, and if it causes financial loss or inconvenience to the Registry.

#### **E. INVITATION OF TENDER**

Interested parties may send their lowest sealed tender in Three separate envelopes containing (i) Earnest Money (ii) Sample of the Service Envelope and (iii) Tender Document, superscribing (I) Earnest money for the tender of Service Envelope (ii) Sample of Service Envelope and (iii) Tender document for Service Envelope on the cover of each envelope respectively addressed by name to the undersigned or may be handed over personally to Registry's Reception Counter No. 37 near PRO Office on or before **17.4.2017** upto 3.00 P.M. which will be opened at 3.30 P.M. on the same day by a Committee of Officers constituted for the purpose before the tenderers or their authorised representatives who may wish to remain present. The tenders received after due date and/or time and/or without Earnest Money and/or without Samples will not be entertained. In the first instance, envelopes containing Earnest Money will be opened, thereafter, the envelopes containing Samples will be opened and if samples of the tenderers are found to be as per requirement, only then envelopes containing tenders will be opened.

Sd/-  
(Basu Dev Sharma)  
Addl. Registrar (AM)

Encl: Proforma

**SUPREME COURT OF INDIA**  
**ADMN. MATERIALS (P & S)**

F.No.121/SE/17/SCI(AM)  
Dated the 27 March, 2017

Last date for submission of Tender  
is 17.04.2017 upto 03:00 p.m.

**PROFORMA**

**TO BE FILLED BY THE TENDERER WITH REFERENCE TO THE NOTICE  
INVITING TENDER FOR SUPPLY OF SERVICE ENVELOPES 8A (16"x12")**

1. Name of the Tenderer :  
with Address
2. Name of the Contact Person :  
with Telephone/Mobile No./Fax No./e-mail ID
3. Traders Identification Number :
4. VAT Registration Number
5. Details regarding Service Envelopes Samples :
  - (a) Whether Craft Paper of 'Star' brand 80 GSM submitted :
  - (b) Whether Warp & Weft (Taana & Baana) of Jaconet  
Cloth in at least 36x36 in per square inch submitted :

6. Details of Rates :

Description of Service Envelope	Rate per 1000 envelopes with printing in Rs.	VAT/TAX
Service Envelope No.8A (16"x12") Pasted with jaconet cloth having warp and weft (Taana & Baana) of 36x36 in per square inch.		

7. Whether EMD enclosed :
8. Discount on bulk purchase (if any) :
9. FOR - Supreme Court Godown :

Dated:-

Signature  
with stamp